



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
---

D.A. 1109/94.

Dt. of Decision : 16.11.1994.

M. Vijaya Anand

.. Applicant.

vs

1. The Union of India  
rep. by the General Manager,  
Personnel Branch, SC Rly,  
Secunderabad-500 003.
2. The Divisional Railway Manager (BG)  
SC Rly, Sanchalan Bhavan,  
Secunderabad-500 003.
3. The Accountant General,  
Andhra, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. J.V.Lakshmana Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)  
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)



Copy to:

1. The General Manager, Union Of India, Personnel Branch, South Central Railway, Secunderabad - 500 003.
2. The Divisional Railway Manager, (BG), South Central Railway, Sanchalan Bhavan, Secunderabad- 500 003.
3. The Accountant General, Andhra, Hyderabad.
4. One copy to Mr.J.V.Lakshmana Rao, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.R.D.Vravji,Sr.CGSC,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One copy to Spare.

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38d page  
Mr. Tolani

O.A. 1109/94.

Dt. of Decision : 1.11.94.

ORDER

1. As per Hon'ble Shri A.V. Haridasan, Member (Judl.) 1)

The relief sought in this application is for a direction to the respondents to refund the stipend amount of Rs.8,641/- recovered, with interest, and when the application came up for hearing today Shri N.R.Devaraj, learned standing counsel for the respondents stated that the respondents conceded the prayer made in this application and also produced for our perusal a Mr. No. CP/133/CB/Misc. dt.25.10.94 wherein it reads as follows;

"This office is in receipt of OA.No.1109/94 filed by you before CAT/HYD seeking refund of Cost of training. The contention brought out has been examined and the Accounts Office is being approached to arrange refund of the amount. In the meanwhile you may send a copy of agreement executed with the new employer to serve the balance period of original bond executed with Railways".

2. In view of the above development in this case no further dispute remains to be adjudicated. Therefore, the application is disposed of with the following directions. The applicant is directed to forward to the respondents DRM(BG) (R-2) a copy of the agreement executed with the new employer <sup>and</sup> with whom he <sup>has</sup> served the balance period of original bond executed with the railways within a period of 40 days and the respondents are directed to refund the amount realised from the applicant within a period of one month from the date of receipt of this copy of the agreement. No order as to costs.

  
(A.B. GORATHI)  
MEMBER(ADMIN.)

  
(A.V. HARIDASAN)  
MEMBER (JUDL.)

Dated : The 1st November 1994.  
Dictated in Open Court.

11/11/94  
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Deputy Registration  
contd...

Typed by \_\_\_\_\_  
Checked by \_\_\_\_\_  
Approved by \_\_\_\_\_

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. A. V. HIRDIKAR, MEMBER (C)

AND

THE HON'BLE MR. A. G. GORTHE, MEMBER (C)

Dated: 1.11.94

ORDER/JUDGMENT.

M.C. /R.P/C.P/No.

O.A. NO. 1109/94 <sup>in</sup>  
T.A. NO. (N.P. NO.)

Admitted and Interim Directions  
Issued.

Allowed.

Dismissed of with Directions.

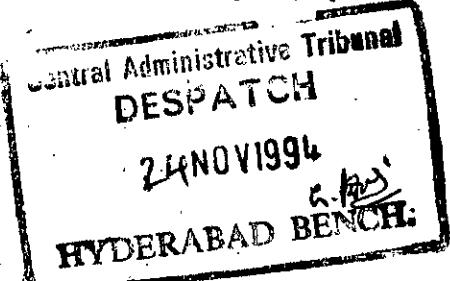
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



*Sh. 10/11/94*